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WA-821-2018

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SURESH KUMAR KAIT,
CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VIVEK JAIN

ON THE 7th OF APRIL, 2025

WRIT APPEAL No. 821 of 2018

THE STATE OF MADHYA PRADESH AND OTHERS

Versus

SMT HARI IKCHHA PATEL

.....
Appearance:

Shri Amit Seth, Additional Advocate General for appellants/State.

Shri Ravi Mahendra Kumar Vyas, Advocate for respondent.
.....

ORDER

Per. Hon'ble Shri Justice Suresh Kumar Kait, Chief Justice

In view of the reasons stated in I.A. No. 7635 of 2018 for condonation of delay, the same is allowed and delay in filing the appeal is condoned.

Counsel for the respondent submits that the issue involved in this appeal has already been adjudicated by the Hon'ble Supreme Court in SLP (Civil) Diary No. 34048 of 2017 (State of M.P. and others Vs. Madan Lal Bardele) vide order dated 15.09.2023 and therefore, the present appeal may also be disposed of on the same terms.

The aforesaid fact is not disputed by the learned counsel for the appellants/State.

Accordingly, the instant appeal is disposed of in terms of the order



passed by the Hon'ble Supreme Court in the case of Madan Lal Bardele
(supra).

(SURESH KUMAR KAIT)
CHIEF JUSTICE

(VIVEK JAIN)
JUDGE

MSP